

ITEM NO.15 to 15.4

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2296/2015

(Arising out of impugned final judgment and order dated 24-12-2014 in WPC No. 1989/2014 passed by the High Court of Delhi at New Delhi)

SH. VIJAY KUMAR DAHIYA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With interim relief and office report)

WITH

SLP(C) No. 7630/2015 (XIV)

(With appln. for impleadment, interim relief, exemption from c/c of the impugned judgment and office report)

SLP(C) No. 8214/2015 (XIV)

(With interim relief and office report)

SLP(C) No. 11346/2015 (XIV)

(With interim relief and office report)

SLP(C) No. 11954/2015 (XIV)

(With interim relief and office report)

Date : 05-07-2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Neeraj Kr. Sharma, Adv.

Mrs. Priyanka, Adv.

Mr. Rakesh Mishra, AOR

Mr. Sudarshan Rajan, AOR

Ms. Shriya Chauhan, Adv.

Mr. Yadav Narendra Singh, AOR

For Respondent(s) Mr. R.K. Rathaore, Adv.
 Mr. Mukul Singh, Adv.
 Mr. Raj Bhadur, Adv.
 Mr. M.K. Maroria, Adv.
 Mr. Sarfroz Siddiqui, Adv.
 Mr. Satya siddiqui, Adv.
 Mr. Zaki Kazmi, Adv.
 Ms. Sushma Suri, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioners in SLP(C) No. 7630/2015, two weeks' time is granted for filing rejoinder affidavit.

List thereafter.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Branch Officer